

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES
RAJYA SABHA
QUESTION NO 07.03.2011
ANSWERED ON

STEERING COMMITTEE FOR UPSTREAM STORAGE PROJECTS ON YAMUNA .

159

Chaudhary Birender Singh

Will the Minister of WATER RESOURCES be pleased to state :-

- (a) whether it is a fact that for the construction of upstream water storages on the river Yamuna, a steering committee was constituted by Government to expedite the work;
- (b) whether the steering committee has finalized any road map to give final recommendations to start work on these projects;
- (c) whether one of the water storage projects, i.e. Renuka Dam, Government of Haryana has already deposited part of its share of ` 25 crore; and
- (d) if so, whether other beneficiary States have been asked to deposit their part of share amount?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS. (SHRI VINCENT H. PALA)

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF RAJYA SABHA STARRED QUESTION NO.159 REGARDING "STEERING COMMITTEE FOR UPSTREAM STORAGE PROJECTS ON YAMUNA" RAISED BY SHRI BIRENDER SINGH TO BE ANSWERED ON 07.03.2011.

(a) & (b) Yes, Sir. A Steering Committee was constituted on 22.05.2006 to formulate a strategy to expedite the works on the storage projects in the upper reaches of river Yamuna namely Renuka, Kishau and Lakhwar Vyasi. The Steering Committee has reviewed the status of clearance in respect of Renuka Dam and the submission of the Detailed Project Reports (DPRs) of Kishau and Lakhwar Vyasi projects setting timelines for their submission. The Committee has impressed upon the co-basin States the need to make concerted efforts to arrive at an agreement on the sharing of benefits and costs early, and requested the Upper Yamuna River Board to finalize the draft agreement for the construction of the projects, in consultation with Central Water Commission and co-basin States.

(c) Yes, Sir. The Government of Haryana has deposited Rs. 25 crore with the Himachal Pradesh Power Corporation Ltd. in respect of Renuka Dam.

(d) While the Committee discussed Renuka Project at its last meeting in 2009, it had been agreed that the beneficiary States might deposit funds tentatively with the project authority for construction of the projects, subject to adjustment of their shares of cost in the project as per agreement, to be arrived at, on the sharing of costs and benefits. However, the States shall not claim any right on the benefits to be accrued from the project on the basis of such tentative funding made by them. However, Renuka Project has been declared a national project entitled to 90% Central funding.